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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BENCH AT  
J O D H P U R.

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Date of Order: 2.7.96.

O.A. No. 289/1995.

P.R.Sisodia

...Applicant.

VERSUS

Union of India & Ors.

...Respondents.

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Mr. J.K.Kaushik, Counsel for the applicant.

Mr. O.P.Sahni, Brief holder for,

Mr. J.P.Joshi, Counsel for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. S.P.Biswas, Administrative Member.

PER HON'BLE MR. GOPAL KRISHNA :

Applicant P.R.Sisodia has filed this application under Section 19 of the Administrative Tribunals Act, 1985, challenging the chargesheet dated 24.1.94 at Annexure A/1 as being illegal.

2. We have heard the learned counsel for the applicant and Shri O.P.Sahni, brief holder for J.P.Joshi counsel for the respondents and have carefully perused the records.

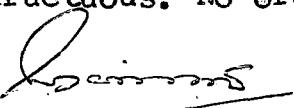
3. The learned counsel for the applicant during the course of arguments has brought to our notice *Chawki* the communication dated 8.11.95 by which the applicant

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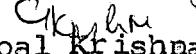
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was informed that the impugned chargesheet served to him by the T.D.E., Pali has been cancelled without prejudice to further disciplinary action on the same charges. The present O.A. has, therefore, become infructuous.

4. The O.A. is dismissed as having become infructuous. No order as to costs.

  
( S.P. Biswas )

Member (A)

  
( Gopal Krishna )  
Vice Chairman.

Mehtha.